

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5466
ANSWERED ON:29.04.2013
CLEARANCE FOR INDUSTRIALISATION AROUND REFINERY
Viswanathan Shri P.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Ministry has received any complaint regarding clearance for industrialisation around the restricted Numaligarh refinery and Kaziranga National Park;
- (b) if so, the details and the action taken by the Government thereon;
- (c) whether the Central Pollution Control Board has found any industrial units in the restricted areas;
- (d) if so, the numbers of industrial units functioning against the guidelines of the Ministry; and
- (e) the action taken by the Ministry as per 1996 Notifications and the penal provisions imposed against the units?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e). The Government has filed a Civil Appeal No. 10817/13: Union of India Versus Rohit Choudhury and Others, in the Hon'ble Supreme Court. Matter is sub-judiced.